

current financial year.

(c) to (e). Does not arise.

Irrigation Projects of Gujarat Pending With Union Government

6451. SHRI G.K. SHEKHADA: Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of the irrigation projects from Gujarat pending with union Government for clearance:

(b) the reasons for delay in giving clearance to these projects; and

(c) the steps being taken for an early clearance to these projects?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) to (c). Six projects envisaging modernisation of Dantiwada, Bhadar, Shetranji, Tatehwad, Uka-Kakra-par and Kancut Canal system at an estimated cost of about Rs. 171 crores to benefit nearly 88.6 thousand hectares have been techno-economically appraised and found acceptable by the Advisory Committee up to January, 1989, but the State Government has to arrange among others, clearance from environment and forest angles for these projects. In addition, Watrak Reservoir Project has been received in January, 1990 for techno-economic appraisal.

Duty Free Machinery For Jute Products

6452. SHRI K.S. RAO: Will the Minister of TEXTILES be pleased to state:

(a) whether Government propose to extend the facility of duty free import of machinery used for manufacture of jute products upto 31 December, 1990:

(b) if so, whether the facility is likely to be available for some more items required for making diversified jute products; and

(c) if so, the details thereof?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) Yes, Sir. The Government have already extended the validity of duty exemption notification allowing import of certain machinery items for manufacture of jute products upto 31.12.90.

(b) and (c). Yes Sir. In the interest of encouraging diversification programme in jute industry Government by Notification No. 288/89-Customs dated 29.12.89 have included ten more items of machinery mostly required for manufacture of diversified jute products to the duty exemption Notification No. 489/86-Customs dated 18.12.86.

[Translation]

Ganga Erosion in Unnao District of Uttar Pradesh

6453. SHRI ANWAR AHMAD: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Gangaghat Nagar Palika area in Unnao district of Uttar Pradesh is being eroded by the river Ganga:

(b) whether this has posed a danger to the rail and road bridges connecting Unnao ad Kanpur:

(c) if so, the steps taken by Government in this regard; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA) (a) Yes, Sir

(b) to (d) As a scheme costing Rs 20.23 crores having inter-alia 7.25 Km embankment and 13 spurs was not found economically viable by the State Government, a project with a multipurpose barrage upstream of the rail bridge with about 7 Km downstream marginal bound on Unnao side has been formulated by the State Government on the lines of the recommendations made by the Committee appointed by the Centre

[English]

Action under Essential Commodities Act

6454 SHRI S. KRISHNA KUMAR Will the Minister of FOOD AND CIVIL SUPPLIES

| <i>No. of Raids made</i> | <i>Persons arrested</i> | <i>Value of goods confiscated (Rs. in lakhs)</i> |
|--------------------------|-------------------------|--|
| 1 | 2 | 3 |
| 21055 | 1342 | 269.5 |

(b) and (c) The various orders issued under E.C. Act envisage different types of regulations. The implementation of control orders rests with the State governments U.T. Administrations. They have been advised from time to time for strict and systematic enforcement of the Act with a view to keeping a check and punishing malpractices.

Facilities to Workers by Private Firms

6455 SHRI GUMAN MALLODHA Will the Minister of LABOUR be pleased to state

be pleased to state.

(a) the number of person against whom action had been taken under Essential Commodities Act, 1955 during the last three months

(b) whether Government propose to further strengthen the ban as envisaged under the Act to check hoarding and profiteering, and

(c) if so, the action proposed to be taken in the matter?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA)

(a) Available information of the results of the action taken by various States /U.Ts under the Essential Commodities Act, 1955 (E.C. Act, 1955) during December 1989 to February, 1990 is indicated below

(a) the amount of compensation given to a worker by a private Ltd. company/factory on becoming disabled while discharging his duties

(b) whether any additional compensation/pension is given by E.S.I. Corporation,

(c) if so, the details thereof, and

(d) the criteria fixed for grant of compensation in such cases?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN)